

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCHO.A No. 601 / 2008Monday, this the 17th day of August, 2009.

CORAM

HON'BLE MR. GEORGE PARACKEN, JUDICIAL MEMBER

HON'BLE Ms. K NOORJEHAN, ADMINISTRATIVE MEMBER

Veena Sulochanan,
W/o Jyothish Kumar,
Commercial Clerk,
Southern Railway, Aluva RS & PO.Applicant

(By Advocate Mr TC Govindaswamy)

v.

1. Union of India represented by the
General Manager, Southern Railway,
Head Quarters Office, Park Town.P.O.
Chennai-3i.
2. The Divisional Personnel officer,
Southern Railway, Trivandrum Division,
Trivandrum-14.Respondents

(By Advocate Mr Sunil Jose)

This application having been finally heard on 17.8.2009, the Tribunal on the same day delivered the following:

ORDER**HON'BLE MR. GEORGE PARACKEN, JUDICIAL MEMBER**

The applicant, is presently working as Commercial Clerk in the scale Rs.4000-6000 at Aluva Railway Station under Trivandrum Division of Southern Railway . She is aggrieved by the recital contained in the Annexure A-3 Memorandum dated 3.6.2008 to the following effect:

"She is eligible for arrears of pay only from the date of issue of office memorandum of DOPT i.e. From 14.2.2006."

2. However, during the pendency of this O.A, the respondents themselves issued Annexure R-1 letter dated 1.4.2009 stating that the applicant is eligible for arrears of pay from the date from which her pay had been protected on reversion i.e. with effect from 1.10.1996.

3. Learned counsel for the applicant has submitted that the applicant is satisfied with the aforesaid order provided the same is implemented within a reasonable time limit. Accordingly, we dispose of this O.A as infructuous but with the direction to the respondents to make available the consequential benefits arising out of their aforesaid Annexure R-1 letter dated 1.4.2009 to the applicant within a period of two months from the date of receipt of a copy of this order. There is no order as to costs.


K NOORJEHAN
ADMINISTRATIVE MEMBER


GEORGE PARACKEN
JUDICIAL MEMBER

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